

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

PRINCIPAL BENCH

(IB)-22(PB)/2018

IN THE MATTER OF:

Daimler Financial Services Pvt. Ltd. APPLICANT / PETITIONER
Vs
Value Infracon India Pvt. Ltd. RESPONDENT

SECTION:

Under Section 7 of Insolvency & Bankruptcy Code, 2016

Order delivered on 31.01.2018

Coram:

CHIEF JUSTICE (RTD.) M. M. KUMAR
HON'BLE PRESIDENT

Sh. S. K. MOHAPATRA
HON'BLE MEMBER (TECHNICAL)

PRESENTS:

For the Petitioner(s):- Mr. Rahul Lal Akhriya, Adv.
For the Respondent(s):-

ORDER

Learned Counsel for the applicant states that order dated 18.01.2018 shall now be complied with letter and spirit within next two days.

List for arguments on 9th February, 2018.

Sd/-
(M. M. KUMAR)
PRESIDENT

Sd/-
(S. K. MOHAPATRA)
MEMBER (TECHNICAL)